

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **06.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : J Jaya Seelan
Vs
Vasav Construction Com P Ltd.

MAIN PETITION NUMBER : CP/1398/IB/2018
(IA/MA) APPLICATION NUMBERS

IA/734/CHE/2024, IA/735/CHE/2024

COMMON ORDER

IA/734/CHE/2024

IA/735/CHE/2024

Present: Ms. Sagarika, Ld. Counsel for the Applicant/Asst. Commissioner
of Income-Tax.

Shri. Mohammed Umar Ld. Counsel for the Respondent.

Reply filed by the Respondents stating that there is no assets in the form of
immovable property with the Liquidator.

Ld. Counsel for the Applicant seeks and is granted time to file rejoinder.

List the applications for hearing on **28.06.2024**.

Sd/-

VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

Sd/-

SANJIV JAIN
MEMBER (JUDICIAL)

vs